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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-3296/2002

New Delhi this the 19th day of December, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Hem Chand,
R/o F-267, Gali No.20,
Sadh Nagar, Palam Colony,
New Delhi. Applicant

(through Sh. K.L. Bhandula, Advocate)

Versus

1. Union of India through
Cabinet Secretary,
Cabinet Secretariat North Block,
New Delhi.
2. Director of Accounts,
Cabinet Secretariat,
East Block IX, Level VII,
R.K. Puram, New Delhi.
3. The Chief Controller of Accounts(Home),
Ministry of Home Affairs,
North Block, New Delhi-1.
4. Dy. Director of Accounts
PAO (SSB),
East Block IX, Level VI,
R.K. Puram, New Delhi-66. Respondents

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

Heard the learned counsel for applicant.

2. The applicant, Hem Chand, Senior Section Officer, is aggrieved by the impugned order dated 8.11.2002 (Annexure-A1) by which he was transferred from PAO (SSB) MHA New Delhi to I.A. Wing MHA, New Delhi. Learned counsel for applicant Sh. Bhandula submits that feeling aggrieved by the said transfer order the applicant has given detailed representations

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dated 3.12.2002 (Annexure A-6) and 9.12.2002 (Annexure A-7) which are still pending with the respondents and have not been disposed of as on date. He also submits that he will be satisfied if the OA is disposed of at the admission stage with direction to the respondents to dispose of the aforesaid representations within a particular time frame to be fixed by the Court and with liberty to approach the Tribunal again if any grievance further survives.

3. After hearing the learned counsel for applicant and on a consideration of the matter, OA is disposed of at the admission stage with the following directions:-

(i) Respondents are directed to examine the aforesaid two representations on their merits in the light of the relevant rules, instructions and judicial pronouncements on the subject treating the grounds raised by the applicant in the present OA as additional grounds and dispose of the same with a detailed and speaking order in accordance with law under intimation to the applicant within one month from the date of receipt of a copy of this order.



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(ii) In case any grievance still survives further, applicant is granted liberty to approach this Tribunal again in appropriate fresh original proceedings, if so advised, in accordance with law.

(iii) Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

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